

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 385 OF 1998.

In the matter of Companies Act, 1 of
1956

And

In the matter of Section 434 and 439 of
the Companies Act;

And

In the matter of M/s. Walvekar Farms
and Food Limited, having its registered
office at 50, Pune Satara Road,
Walvekar Nagar, Pune – 411 009.

M/s. Pressman Advertising and)
Marketing Limited, having its)
office at 156, Maker Chamber VI,)
14th Floor, Nariman Point,)
Mumbai – 400 021.)..Petitioner

NOTICE OF PROPOSED WITHDRAWAL OF PETITION

NOTICE is hereby given that a Petition under Section 433 and 439 of the Companies Act, 1956 for winding up of the Company abovenamed presented on 27th March, 1998 and admitted by the Order dated 7th November, 1998 passed by Company Judge. The parties have settled their dispute and filed Consent Terms in the Appeal No. 452 of 2008. Therefore, the Petitioner proposes to withdraw the said Petition.

And whereas by an order dated 26th February, 2009 passed in the said Appeal No. 452 of 2008 and as per the order dated 19th March, 2009 passed in Company Petition No. 385 of 1998, the said petition is fixed for withdrawal before the Company Judge on 11th June, 2009 at 11'clock in the forenoon.

ANY CREDITOR, CONTRIBUTORY OR OTHER PERSON desirous of supporting or opposing the said Application for proposed withdrawal of the Petition, should send to the Petitioner's Advocate notice of his intention, signed by him or his Advocate with his full name and address, so as to reach the Petitioner's Advocate within 14 days, before the date fixed for the withdrawal of the said Petition. Where he seeks to oppose the proposed withdrawal, the grounds of his opposition or a copy of the Affidavit shall furnish with such notice.

Any Affidavit intended to be used in opposition to the proposed withdrawal of the Petition, should be filed in Court and a copy to be served on the Petitioner or his Advocate, not less than 14 days before the date fixed for withdrawal.

Bombay, Dated this 25th day of March, 2009

Ketan R. Parekh

Advocate for Petitioner
Parimal, 3, Anand Nagar,
S.N. Road, Andheri (East),
Mumbai – 400 069.